

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. C.P.(IB)-735(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Pegasus Assets Reconstruction Private Limited
V/s.
Konshila Infrastructures Private Limited

Appearance:

For the Petitioner: Adv. Prachi Wazalwar

For the Respondent: Adv. Pooja I/B Manoj Harit & Co (VC)

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Ld. Counsel for the Corporate Debtor seeks an adjournment on the ground that the arguing counsel is not available due to some personal reason. Request considered.
2. List on **15.05.2024**. It is made clear that no further adjournment will be granted.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)